

mentation have been set up at the State and District level by several States/UTs. Guidelines have been given in the Working Group Report 1980-85 of this Ministry that a committee at District level with District Magistrate as Chairman should periodically review the implementation of the programmes by various departments, evaluate the progress and take timely coorrectional measures required so as to ensure successful implementation. The District Magistrate should, moreover, be assisted by a Senior officer of the rank of Additional District Magistrate/Additional Deputy Commissioner/Joint Collector with the sole function of coordination and organisation of the programme relating to the Development of the Scheduled Castes,

(c) No, Sir.

**Proposal to set up Atomic Power  
Plant in Andhra Pradesh**

569. SHRI P. RAJGOPAL NAIDU : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal with Government to set up an atomic energy plant in Andhra Pradesh; and

(b) if so, where it will be set up ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT, (SHRI SHIVRAJ V. PATIL):(a) and (b) The report of the Site Selection Committee for the Southern Region of which Andhra Pradesh is a part has been received and is under examination.

**Study on Socio-Economic Development  
of SC/ST**

570. SHRI RASA BEHARI BEHERA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any comprehensive study has been made by Government to know the socio economic development of Scheduled Castes and Scheduled Tribes in the rural and hilly areas of the country particularly Bihar, Orissa and Madhya Pradesh;

(b) if so, the details thereof stating the percentage of Scheduled Castes and Scheduled Tribes households living in absolute poverty and proportion of the community living below poverty line; and

(c) the steps taken by Government to improve their socio economic conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b) No detailed study of socio-economic Development of Scheduled Castes has been made in all States. It is generally known that the bulk of the Scheduled Castes and Scheduled Tribes especially in the rural and hilly areas, suffer from acute economic deprivation. The State have adopted the strategy of the Special Component Plan and Tribal Sub Plan and made estimates of the proportion and number of Scheduled Castes/Scheduled Tribes families living below the poverty line. In most of the States entire Scheduled Caste/Scheduled Tribes population has been taken as being below the poverty line.

(c) Various developmental programmes are formulated for the development of Scheduled Castes/Scheduled Tribes by States under Special Component Plan and Tribal Sub-Plan as part of their Annual Plan exercises. These are implemented in the States every year. This endeavour is further supplemented by grant of Special Central Assistance by the Central Government.

The Special Component Plan and Tribal Sub Plan outlays of each State are also discussed and finalised annually by the Planning Commission. Senior Officers of the Home Ministry tour the States regularly to review the implementation of